

17.09.2002


Hon. Mr. S. Dayal .. AM
Hon. Mrs. Meera Chhibber .. JM

Shri S.K. Mishra for the applicant.

Shri K.P. Singh files his power for Respondent No.1 and states that the order has been stayed by the Hon'ble High Court in W.P. No.27748/2002, dated 24.7.2002. Therefore, no cognizance can be taken of the application for contempt and the same is dismissed.

The learned counsel for the applicant may file a fresh contempt petition after the High Court has vacated the stay or passed an order in the writ petition in case the situation warrants.

The contempt petition is dropped and the notices issued are discharged.


JM


AM

psp.